

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4073

ANSWERED ON:18.08.2010

GUJARAT EDUCATION INSTITUTIONAL TRIBUNAL BILL, 2006

Mahendrasinh Shri Chauhan ;Pathak Shri Harin;Patil Shri C. R.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government has examined the Gujarat Education Institutional Tribunal Bill, 2006;
- (b) if so, the details thereof;
- (c) the time by which the approval is likely to be granted to the Bill; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): As per the information received from Ministry of Home Affairs, the Ministry of Home Affairs has examined the Gujarat Education Institutional Tribunals Bill, 2006, in consultation with Department of Legal Affairs.

(b) to (d): The Central Government is of the opinion that if the State Bill is enacted, it will have the effect of over-riding certain provisions of the Industrial Disputes Act, 1947. Therefore, it would be a constitutional requirement to place the said Bill before the Hon'ble President of India for consideration and assent. The same was informed to the office of the Governor, Gujarat state by Ministry of Home Affairs.